

[श्री मुहम्मद जमीलुर्रहमान]

बात कहने के लिये आये हैं और आप के द्वारा सरकार तक बात पहुंचाना मेरा फर्ज है।

समापति महोदय : मैं आपको एलाऊ नहीं करूंगा। ला मिनिस्टर।

17.52 hrs

STATEMENT RE : REPORTED APPEARANCE OF ATTORNEY-GENERAL IN SUPREME COURT ON BEHALF OF MYSORE IN CAUVERY WATERS DISPUTE

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I was informed that a question was raised in the morning whether the Attorney General of India appeared for the State of Mysore in the suit which has been filed by the Government of Tamil Nadu in respect of the Cauvery waters dispute in the Supreme Court. It was also asked how the Attorney General could be authorised to appear for the State of Mysore. I want to make it clear that as a matter of fact the Attorney General did not appear for the State of Mysore. The Attorney General appeared for the Union of India. It is no doubt true that the Governor of Mysore requested me to allow the Attorney General to appear for Mysore, and two officers, the Advocate General and the Law Secretary of the Mysore Government, had come here to meet me for requesting me to allow the Attorney General to appear for the State of Mysore, but I had made it clear that in a dispute like this the Union Government could not align itself with anyone of the two parties and that I was not in a position to comply with their request. In fact the Attorney General did not appear for Mysore.

SHRI SEZHIYAN (Kumbakonam) : What made Mr. Viswanathan raise the question was a press report that the Governor of Mysore had stated that he had asked the Attorney General of India to appear for Mysore. Now that has been contradicted.

SHRI H. R. GOKHALE : The Governor of Mysore did request me to permit the Attor-

ney General, and the two officers met me but I said I could not comply.

SHRI SEZHIYAN : This shows that Mr. Dharma Vira is not aware of the provisions of the Constitution and the procedure of the Government, and he is occupying the gubernatorial post in a State.

SHRI S. M. BANERJEE (Kanpur) : This morning I requested the Government to bring a Resolution demanding the release of Sheikh Mujibur Rehman. I know that it is not possible to do this at the fag end, but I would like to get some assurance from the hon. Minister Shri Raj Bahadur that the Government will do its best. I only request you to ask him to say something.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJBAHDUR) : The Prime Minister may come at about 6.30. At that time she might say something if you put this question.

SHRI DHARAMRAO AFZALPURKAR (Gulbarga) : The Governor of Mysore has got the right to request the Government of India to permit the Attorney General to appear for Mysore.

17.57 hours

DISCUSSION RE : FLOOD AND DROUGHT SITUATION IN THE COUNTRY—Contd.

समापति महोदय : जमीलुर्रहमान जी, आप सिर्फ सजेस्वन्त दे दीजिये।

श्री मुहम्मद जमीलुर्रहमान : मैं यह अर्ज कर रहा था क्या सरकार कोई ठोस योजना 7—8 साल के लिये बनायेगी जिससे पूरे इंडिया में और खास तौर पर पूर्णिया में प्लड कंट्रोल हो सके ?

दूसरी बात मैं यह कहना चाहता हूँ कि अभी की स्थिति को देखते हुए क्या सरकार पूर्णिया, दरभंगा और सहर्षा जिलों के ब्लॉक